Relaxation in foreign ownership cap on private security agencies

505. DR. JANARDHAN WAGHMARE : SHRI N.K. SINGH :

Will the Minister of FINANCE be pleased to state:

- (a) whether Government has decided to remove the foreign ownership cap on private security agencies;
 - (b) if so, the details thereof;
- (c) whether representations have been received by Government, expressing concern over its decision to remove foreign ownership cap on private security agencies;
 - (d) if so, the details thereof and the action contemplated on such presentations;
- (e) whether such a decision have been cleared from the Ministry of Home Affairs keeping in view the national security implications; and
 - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (f) The information will be collected and placed on the table of the House.

Expenditure of money by SEBI

 \dagger 506. SHRI NARESH AGRAWAL : Will the Minister of FINANCE be pleased to state:

- (a) whether the Securities and Exchange Board of India (SEBI) has spent Rs. 22 crore out of the Rs. 5100 crore of investors money received from Sahara Indian Company towards its own expenses;
- (b) whether it is a fact that SEBI is deliberately not returning the money of the investors to them; and
 - (c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) No Sir.

[†]Original notice of the question was received in Hindi.

Securities and Exchange Board of India (SEBI) has not spent any amount out of the Rs. 5.120 crore of investors money received from the Saharas (Sahara India Real Estate Corporation Ltd., and Sahara Housing Investment Corporation Ltd.) towards its own expenses.

(b) No Sir.

Written Answers to

Does not arise in view of reply (b) above. (c)

Upgradation of pension of pre-2006 pensioners

- 507. SHRI BAISHNAB PARIDA: Will the Minister of FINANCE be pleased to state:
- whether Department of Personnel and Training have issued certain (a) instructions for up-gradation/re-fixation of basic pension of pre-2006 pensioners, with payment of arrears from September, 2012;
- whether certain Departments have issued fresh PPOs for such pensioners that are lying unattended to in the Central SBI office which processes payment of pension to them;
- whether it is a fact that a number of such old-aged pensioners are afflicted with one or the other ailments and need additional monetary help to fast address their afflictions; and
- if so, whether Government will expedite payment of their arrears on humanitarian ground to address their grievances?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Yes, on the recommendations of a Cabinet Secretary's Committee on 24.09.2012, Union Cabinet approved the proposal for stepping up of pension of pre-2006 pensioners at 50% of the minimum of pay in the pay band plus grade pay corresponding to the pre-revised scale arrived at on the basis of fitment tables for fixation of pay. The orders in this regard have been issued on 28.01.2013. These orders are effective from 24.09.2012.

Being the authorizing authority for pension payment, on the basis of the above O.M. and Special Seal Authorities received from Civil Ministries/Departments, CPAO issues Special Seal Authorities (PPO) to various banks including SBI for making payment. No fresh cases received by SBI upto 30.11.2013 are lying unattended and all the cases have been processed by them.